

29.8.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

List has been revised. Shri B.N.Singh, holding brief of Shri Rakesh verma learned counsel for the applicant is present. We have considered this application for initiating proceedings for civil contempt against the opposite party. The allegation is that order of this Tribunal dated 19.4.2000 passed in OA 772/99 has not been complied with. The operative part of the order reads as under:-

"Keeping in view the facts and circumstances of the case, I find it a fit matter to direct the respondents to consider the candidature of the applicant, incase there is or there occurs the post of Hindi Librarian and she is found suitable to the post, as such. The respondents are also directed to make payment of salary for working days upto 30.7.1999 for which the applicant is said to have actually worked with respondent."

In paragraph 7 of the contempt application it has been stated that the salary upto 30.7.1999 has already been paid on 21.5.2000. The grievance is regarding the remaining part of the direction given by this Tribunal which is for considering the candidature of the applicant in case there is or there occurs the post of Hindi librarian. In para 5 of the application it has been stated that there is only one post of Librarian with the ~~con~~demner without any distinction of Hindi Librarian or English Librarian or Assistant Librarian. Thus, from her own showing there is no post of Hindi librarian with the opposite party and the direction as it stands could not be complied with. In our opinion, no contempt has been made out, the contempt petition is rejected.

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MEMBER(A)

VICE CHAIRMAN

Dated:29.8.2000

Uv/